

MOST URGENT

F.No. A.12034/SSC/15/2017-Ad.III(B)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

Gr. Floor, Hudco Vishala Building
Bhikaji Cama Place, R.K. Puram
New Delhi Dated /3 /06/2019

To,

The Director General
Directorate General of Human Resource Development
CBIC
409/8, Deep Shikha Building, Rajendra Place
New Delhi-110008

Subject: Reporting of Direct Recruitment Quota Vacancies for different post(s)
under CBIC- reg.

Sir,

Since the allocation of the candidates for the year 2015 for the post of Stenographer Grade- II and other similar posts for which examination is conducted by SSC, it has been observed that vacancies are revised by CCAs/ DGHRD even after reporting to SSC, resulting in cascading effect of adjustment of vacancies in subsequent years. This creates ambiguity resulting in improper and inadequate reporting of final vacancies to SSC within the stipulated time. Also, while adjusting the candidates against the vacancies of subsequent years, the overall percentage of inter-category vacancies (to be kept in mind) gets disturbed. As can be seen during revising of vacancies of Steno Grade-II for the year 2018 after adjusting the vacancies for the year 2017, out of 80 total vacancies, there are only 6 OBC seats available which are less than statutory provision of reservation.

2. In view of the foregoing, it is strictly advised that vacancies for different post(s) under CBIC for the consequent years shall be reported to the Board Office only after careful consideration and proper communication with the CCAs. Revised reporting of vacancies or change in vacancies due to some reason or the other shall strictly be avoided as recruitment of candidates to different post(s) should be precise and accurate.

3. If any CCA fails to report the vacancies within the stipulated time period, responsibility should be fixed and if such type of irregularities occurs time and again, the Board shall be bound to take stringent action.

4. You are also requested to all CCAs that such type of adjustment of vacancies from subsequent years shall not be entertained further unless sufficient justification is provided with the approval of Chief Commissioner of the Zone after fixing responsibility for the lapse. This will be done with the approval of CHIC.

Yours faithfully,

 13.6.19

(Mohammad Ashif)

Under Secretary to the Govt. of India
Tel. 26162780

Copy to: All the Cadre Controlling Authorities under CBIC (through e-Mail)